

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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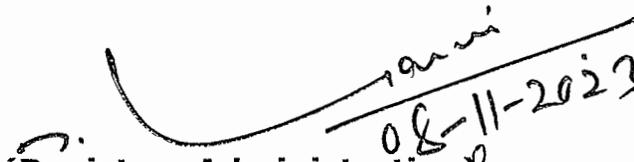
**Subject : Resumption of practice as an Advocate.**

**NOTIFICATION**

No: 2582 of 2023/RG/LP Dated: 10/11/2023.

It is hereby notified that Shri Ichpall Singh S/O Shri Master Jagir Singh R/O Village Saimoh Tehsil Tral District Pulwama bearing Certificate of Enrollment No. JK/310/1987 dated 3<sup>rd</sup> day of July, 1987, who had voluntarily suspended his practice as an Advocate, is permitted to resume his practice as an Advocate on the Roll of Jammu and Kashmir Bar Council.

**By Order.**

  
(Registrar Administration)  
08-11-2023

No: 50725-32 /RG/LP Dated: 10/11/2023.

Copy to the: -

1. Registrar Judicial, High Court Wing, Srinagar.
2. Principal District & Sessions Judge, Pulwama.
3. Secretary, Bar Council of India, New Delhi.
4. CPC, e-Courts, High Court of J&K and Ladakh, Jammu with the request to get the same uploaded on the official website of the High Court for information of all the concerned.
5. President J&K High Court Bar Association, Srinagar.
6. President District Bar Association, Pulwama.
7. Manager Government Press, Jammu for publication in the next issue of the Govt. Gazette.
8. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
9. Shri Ichpall Singh S/O Shri Master Jagir Singh R/O Village Saimoh Tehsil Tral District Pulwama.

..... for information.

  
(Registrar Administration)  
08-11-2023

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \* \* \*

**Subject : Resumption of practice as an Advocate.**

**NOTIFICATION**

No: 2583 of 2023/RG/LP Dated: 10/11/2023.

It is hereby notified that Shri Behari Lal Bhardwaj S/O Shri Jat Ram R/O Village Deoli, Tehsil Bishnah District Jammu bearing Certificate of Enrollment No.571/1988 dated 12<sup>th</sup> day of March, 1988, who had voluntarily suspended his practice as an Advocate, is permitted to resume his practice as an Advocate on the Roll of Jammu and Kashmir Bar Council.

**By Order.**

  
(Registrar Administration) 08-11-2023

No: 50734-40-/RG/LP Dated: 10/11/2023.

Copy to the: -

1. Registrar Judicial, High Court Wing, Jammu.
2. Principal District & Sessions Judge, Jammu.
3. Secretary, Bar Council of India, New Delhi.
4. CPC, e-Courts, High Court of J&K and Ladakh, Jammu with the request to get the same uploaded on the official website of the High Court for information of all the concerned.
5. President J&K High Court Bar Association, Jammu.
6. President District Bar Association, Jammu.
7. Manager Government Press, Jammu for publication in the next issue of the Govt. Gazette.
8. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
9. Shri Behari Lal Bhardwaj S/O Shri Jat Ram R/O Village Deoli Tehsil Bishnah District Jammu.

..... for information.

  
(Registrar Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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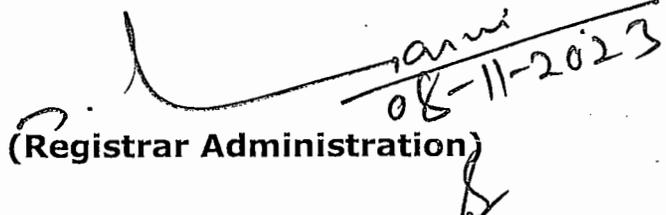
**Subject : Resumption of practice as an Advocate.**

**NOTIFICATION**

No. <sup>A</sup>2583 of 2023 /RG/LP Dated: 10/11/2023.

It is hereby notified that Shri Gulshan Ahmed Kaloo S/O Late Shri Sanaullah Kaloo R/O Sathu Baghwanpora, Barbarshah, District Srinagar bearing Certificate of Enrollment No.556/88 dated 1<sup>st</sup> day of March, 1988, who had voluntarily suspended his practice as an Advocate, is permitted to resume his practice as an Advocate on the Roll of Jammu and Kashmir Bar Council.

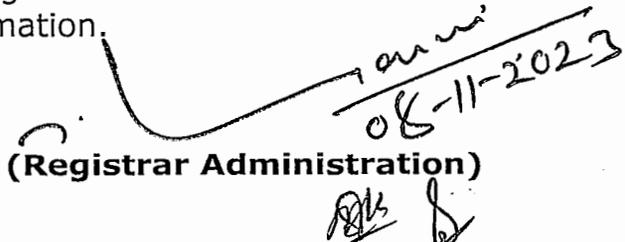
**By Order.**

  
(Registrar Administration)  
08-11-2023

No: 50750-56 /RG/LP Dated: 10/11/2023.

Copy to the: -

1. Registrar Judicial, High Court Wing, Srinagar.
2. Principal District & Sessions Judge, Srinagar.
3. Secretary, Bar Council of India, New Delhi.
4. CPC, e-Courts, High Court of J&K and Ladakh, Jammu with the request to get the same uploaded on the official website of the High Court for information of all the concerned.
5. President J&K High Court Bar Association, Srinagar.
6. President District Bar Association, Srinagar.
7. Manager Government Press, Jammu for publication in the next issue of the Govt. Gazette.
8. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
9. Shri Gulshan Ahmed Kaloo S/O Late Shri Sanaullah Kaloo R/O Sathu Baghwanpora, Barbarshah, District Srinagar.  
..... for information.

  
(Registrar Administration)  
08-11-2023

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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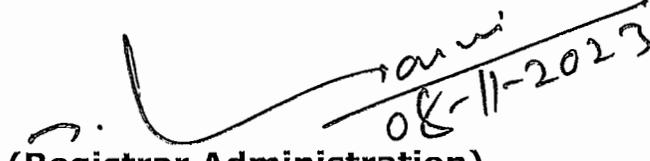
**Subject : Resumption of practice as an Advocate.**

**NOTIFICATION**

No 2584 of 2023 /RG/LP Dated: 10/11/2023.

It is hereby notified that Shri Ab. Majid Dar S/O Late Shri Fateh Mohd Dar R/O Badami Bagh, Sopore, District Baramulla bearing Certificate of Enrollment No. JK/248/1987 dated 10<sup>th</sup> day of June, 1987, who had voluntarily suspended his practice as an Advocate, is permitted to resume his practice as an Advocate on the Roll of Jammu and Kashmir Bar Council.

**By Order.**

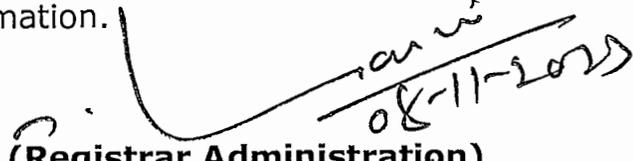
  
08-11-2023  
(Registrar Administration)

No: 50757-63 /RG/LP Dated: 10/11/2023.

Copy to the: -

1. Registrar Judicial, High Court Wing, Srinagar.
2. Principal District & Sessions Judge, Baramulla.
3. Secretary, Bar Council of India, New Delhi.
4. CPC, e-Courts, High Court of J&K and Ladakh, Jammu with the request to get the same uploaded on the official website of the High Court for information of all the concerned.
5. President J&K High Court Bar Association, Srinagar.
6. President District Bar Association, Baramulla.
7. Manager Government Press, Jammu for publication in the next issue of the Govt. Gazette.
8. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
9. Shri Ab. Majid Dar S/O Late Shri Fateh Mohd Dar R/O Badami Bagh, Sopore, District Baramulla.

..... for information.

  
08-11-2023  
(Registrar Administration)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \* \* \*

**Subject : Resumption of practice as an Advocate.**

**NOTIFICATION**

No. 2585 of 2023 /RG/LP Dated: 10/11/2023.

It is hereby notified that Shri Manzoor Ahmad Khosa S/O Sh. Abdul Samad Khosa R/O Buchwara, Dalgate, District Srinagar bearing Certificate of Enrollment No.168/1991 dated 5<sup>th</sup> day of July, 1991, who had voluntarily suspended his practice as an Advocate, is permitted to resume his practice as an Advocate on the Roll of Jammu and Kashmir Bar Council.

**By Order.**

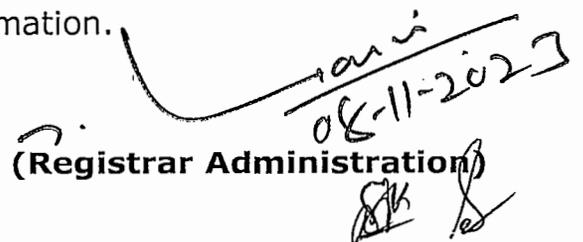
  
(Registrar Administration) 08-11-2023

No. 50764-70 - /RG/LP Dated: 10/11/2023.

Copy to the: -

1. Registrar Judicial, High Court Wing, Srinagar.
2. Principal District & Sessions Judge, Srinagar.
3. Secretary, Bar Council of India, New Delhi.
4. CPC, e-Courts, High Court of J&K and Ladakh, Jammu with the request to get the same uploaded on the official website of the High Court for information of all the concerned.
5. President J&K High Court Bar Association, Srinagar.
6. President District Bar Association, Srinagar.
7. Manager Government Press, Jammu for publication in the next issue of the Govt. Gazette.
8. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
9. Shri Manzoor Ahmad Khosa S/O Shri Abdul Samad Khosa R/O Buchwara, Dalgate, District Srinagar.

..... for information.

  
(Registrar Administration) 08-11-2023